

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-06-2024 AT 10:30 AM**

CP No. 29/241/HDB/2021

AND

Cont. A (CA) 4/2024 & IA (CA) 121/2024 in CP No. 29/241/HDB/2021

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mukka Srinivas

...Petitioner

AND

Sri Sai Pavan Industries Pvt Ltd & Others

...Respondent

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned Counsel Mr Rekhala Prabhakar, for Petitioner present physically.

Learned Counsel Mr Abhishek Gupta, for Respondent Nos 1 to 5 present through Video Conference.

Learned Counsel Mr Naresh Kumar Sangam, for Respondent Nos 6 to 8 present physically.

Heard in part. For continuation, matter adjourned to 01.08.2024 along with Cont. A (CA) 4/2024 & IA (CA) 121/2024.

Meanwhile both sides are at liberty to file brief synopsis of submissions of Company Petitioner as well as respondents.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)